

**In The Court Of :Asstt. Sessions Judge  
Case No. :Bail Application (Misc. CrI.) 630/2022  
Mafia Khatun Vs State of Assam**

**Date : 12-12-2022**

Petitioner filed hajira. Today was fixed for C/D. C/D received. Seen. Brief fact of the case as stated in the FIR is that on 22-10-2022 at about 11 p.m , the cow of the informant which was pregnant of eight months, was stolen from her house . when the informant searched for her caw in the morning, she found her to be slaughtered and distributed in the house of accused Tufan Ansari and Kalimuddin Ansari. The eight Months old fetus was found inside the peddy field near their house. The local people apprehended the accused Kalimuddin Ansari and handed him iver to police. Other other accused person fled away. Perused the C/D and the C.R. Heard Id. App and Id. Counsel for the petitioner Materials on the C/D shows direct involvement of the accused Tufan Ansari with the alleged offence. Skin of the cow was recovered from his house. The case is still under investigation, co-accused are yet to be apprehended. Hence, the B.P. is rejected at this stage.